

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 229
IB-1020/ND/2020**

IN THE MATTER OF:

ICICI Prudential Venture Capital Fund Real Estate Scheme ...PETITIONER

Vs.

M/s. Esthetic Buildtech Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 11.01.2021
(Virtual Hearing)**

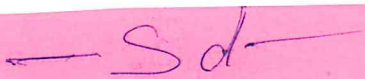
Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**


**For the Petitioner/Financial-creditor :Mr. Rakesh Singh, Advocate.
For the Respondent/ Corporate-debtor :Mr. Karan Batura, Advocate.**

ORDER

Heard the submissions made by the counsel for the financial creditor. Mr. Karan Batura, Advocate has appeared for the corporate debtor and offered to file Vakalatnama within two days and reply in three week's time. Time prayed for is granted for filing Vakalatnama and reply. Post the matter to 08.02.2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**